NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 27/(MAH)/2011 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2016

NAME OF THE PARTIES:

M/s. Kalpdrum Enterprises

V/s.

M/s. Antop Hill Warehousing Co. Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No. NAME DESIGNATION SIGNATURE

| Runeet Chatururdi Advocate Retitioner

2 Vilut J. Melita. All for life Personalist

SD Toroni Cani
Chambons

Common Order

<u>CP No. 27/111A/CLB/MB/MAH/2011</u> CP No. 85/237b/CLB/MB/MAH/2012

The Respondent Counsel, has requested another extension to get ready to argue this matter for he is engaged in this matter only yesterday whereas the Petitioners has raised objection on the ground that the very said Respondents last time also sought adjournment on the same ground.

However, the Respondents having sought only one-week extension, they are hereby directed to argue this matter on the next date of hearing on payment of Rs. 5,000/- costs in each case to NCLT within two weeks hereafter.

List this matter for final hearing in CP No. 27/2011 and CP No. 85/2012 for final hearing on 17.11.2016.

Sd/—
B.S.V. PRAKASH KUMAR
Member (Judicial)